

Courts (currently being held in various courts complexes in Delhi) and two courts dealing with anti-corruption cases have to be shifted to Rouse Avenue Court Complex in Delhi. Rest of the existing courts that are being held in the Patiala House Court Complex shall continue to function from there. It has also been communicated by the Delhi High Court that provision of seating of clerical staff and lawyers' chambers is possible to be made in the Rouse Avenue Court Complex. However, the final decision in the matter is to be taken by the Full Court of the Delhi High Court.

(b) As per the information made available by the High Court of Delhi, the issue relating to logistics, security, traffic, congestion etc. has been considered during planning stage.

(c) As per the information made available by the High Court of Delhi, specific lawyers' chambers have not been constructed in the new building. However, one floor of the building (Area 30,000 square feet approximately) has been constructed in bigger size halls where work stations for lawyers can be accommodated. For other staff assisting the Bench and the Bar, sufficient space has been built/designed at each floor.

(d) The High Court of Delhi has intimated that no decision has been taken in the matter. Hence the issue of Government planning to do anything with the existing Patiala House building does not arise.

Setting up of High Court of Andhra Pradesh

1712. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government's attention has been drawn to the growing demand for setting up of High Court of Andhra Pradesh in the Rayalaseema region of the State instead of Amravati, the State capital;

(b) if so, whether the Centre would concede to the demand; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) to (c) The Union Government is aware of the request for establishment of High Court of Andhra Pradesh at a convenient place in Rayalaseema region. However, location of the principal seat of the Andhra Pradesh High Court is to be decided by the Government of Andhra Pradesh in consultation with the High Court of Judicature at Hyderabad.